

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 3528
TO BE ANSWERED ON FRIDAY, THE 21st March 2025

Committee for Fast Track Disposal of Pending Government Cases

†3528. Shri Bhausahab Rajaram Wakchaure:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to constitute a high level committee of impartial and experienced advocates under whose guidance such Government cases which are unnecessarily pending in the courts for a long time at district, State and Central level and due to which development is being hindered can be put on fast track and resolved/disposed off immediately;

(b) if so, the details thereof;

(c) whether the Government has received any proposal/suggestion from the public representatives in this regard;

(d) if so, the details thereof; and

(e) the details of action taken/being taken by the Government so far in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)

- (a) : No, sir.
(b) : Does not arise.
(c) : No, sir.
(d) & (e) : Do not arise.